

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 17.09.2015

OA No. 291/00508/2015

Mr. B.L. Meena, counsel for applicants.

The Original Application is filed seeking to quash Annexure A/1 communication dated 03.06.2015 and for a direction directing the respondents to issue the duty list of senior peons as per chapter xiv of Regulation of Hours of Work and Period of Rest, Railway Act, 1989, Railway Board's orders and for other ancillary reliefs.

The applicants are Senior Peons in the personnel department working under the control of GM (P) HQ Office Northern Western Railway, Jaipur. They are aggrieved by the Annexure A/1 duty list dated 03.06.2015. According to them, the duty list issued is in violation of the Railway's Rules as per Hours of Employment Regulation Chapter VI A of the Indian Railway Act, 1890 as amended in 1958 and as per Railway Servants (Hours of Work and Period of Rest) Rules, 2005.

It is contended that the applicants have submitted representation dated 02.07.2015 (Annexure A/2) before the respondents.

When the matter was taken up for consideration at the admission stage today, it is pointed out that the Annexure A/2 representation dated 02.07.2015 is pending consideration before the respondent no. 2. In the circumstances, this Tribunal is not inclined to examine the merits of the case in view of the fact that the representation is pending consideration.

The Original Application is, therefore, disposed of directing the respondent no. 2 to consider and pass a reasoned and speaking order on Annexure A/2 representation dated 02.07.2015 within a period of two months from the date of receipt of a copy of this order. The applicant shall produce a copy of this order along with complete paper book/OA before the respondent no. 2 within a period of two weeks from today. In view of the limited relief granted, the Original Application is disposed of without issuing notice to the respondents.


(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Kumawat